

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †2271
TO BE ANSWERED ON 31.07.2018**

BUDGET FOR PMS

†2271. SHRI GANESH SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is presently providing budget allocation to the States on the basis of committed liability formula under the Post Matric Scholarship Scheme for Scheduled Castes and if so, the details thereof;
- (b) whether seventy five percent and twenty five percent of funds are contributed by the Central Government and State Government respectively in place of committed liability under the post matric scholarship scheme by the Ministry of Tribal Affairs;
- (c) if so, the reasons for not adopting this formula for scheduled caste students by the Ministry; and
- (d) the time by which the Ministry is likely to implement the formula of seventy five percent contribution by Central Government and twenty five percent by State Governments for post matric scholarship for the students belonging to scheduled caste?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI VIJAY SAMPLA)

(a): Yes Madam. Under Post Matric Scholarship Scheme for Scheduled Castes students (PMS-SC), Central Assistance is considered for release over and above the committed liability of States/UTs. As per existing guidelines of PMS-SC Scheme, the level of Committed Liability of respective State Government/UT administration in a New Finance Commission Cycle annually will be equivalent to the total of the demand in the terminal year of the previous Plan Period/Finance Commission cycle, provided that when a state has made no demand on the Centre in the terminal year or the demand made by State is lower than in any of the previous years of Plan period/Finance Commission cycle, in that case the highest demand made in any of the previous financial years of the Plan/Finance Commission cycle will be considered as demand for purpose of computation of Committed Liability.

North Eastern States are exempted from Committed Liability.

(b): Yes Madam. Under Post Matric Scholarship Schemes to Scheduled Tribe Students, seventy five percent and twenty five percent of funds are shared by the Central Government and State Government respectively.

(c) & (d): Post Matric Scholarship Schemes to Scheduled Caste Students and Scheduled Tribe Students are two different schemes and for different target groups. The scheme is reviewed time to time and revised as per inter-ministerial consultation, availability of Budget and approval of Competent Authority. No time frame can be specified at this stage.
